

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1108
TO BE ANSWERED ON 10.02.2025

Malpractice in Regional Department of Forest

1108. DR. BACHHAV SHOBHA DINESH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken cognizance of the complaints regarding corruption and malpractice within the Department of Forest in Taharabad-Satana-Nashik, specifically related to the regional Forest Officer bypassing the due process while awarding contracts and discriminating against multiple firms, by withholding geo-tag authorization and necessary information;
- (b) if so, the details thereof;
- (c) whether the Government has instituted an enquiry, including a Special Investigation Team or the Anti-Corruption Bureau, to review the allegations, if so, the details thereof, including findings of the investigation and if not, the reasons therefor;
- (d) whether the Government has initiated any punitive action against those found responsible for these corrupt practices, if so, the details thereof; and
- (e) whether the Government has taken measures to prevent such malpractices in the future and ensure fair opportunities in the bidding process, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e) The Ministry of Environment, Forests and Climate Change has not received any complaint regarding malpractices within the Department of Forest in Taharabad-Satana-Nashik. However, as per the report received from the Government of Maharashtra, Principal Chief Conservator of Forests (Head of Forest Force), Maharashtra State Nagpur has taken cognizance of the aforesaid matter for further necessary action.
